GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2864 TO BE ANSWERED ON 06.08.2015

MONITORING COMMITTEE UNDER MGNREGS

2864. SHRI R.P. MARUTHARAJAA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the People's representatives are associated with the Monitoring Committees reviewing the implementation of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details thereof;
- (c) if not, the reasons therefor:
- (d) whether any irregularities have come to the notice of the Monitoring Committees during their field visits to Madhya Pradesh; and
- (e) if so, the details thereof during thelast three years and the current year, State/UT-wise?

ANSWER MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a)to(c): As per the Operational Guidelines of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), one of the activities of the Gram Panchayat is monitoring the implementation of the MGNREGA at the village level. Further, as per the said Guidelines, for every work sanctioned under MGNREGA, there should be a village specific local Vigilance and Monitoring Committee (V&MC) composed of members of the locality or village where the work is undertaken, to monitor the progress and quality of work while it is under progress. The members of this committee are to be elected by the Gram Sabha. The Programme Officer is responsible to ensure that local V&MCs are constituted.

The Ministry has the mechanism of Vigilance and Monitoring Committees (V&MCs) at State and District levels which are expected to review the implementation of all programmes of Ministry of Rural Development, including MGNREGA, wherein Members of Parliament, State legislatures and other elected representatives are given crucial role. Any gross violation noticed by the V&MCs, are to be conveyed to the Ministry of Rural Development.

- (d): No, Madam.
- (e): Does not arise.
